

From

The Finance Commissioner & Principal Secretary  
To Govt. Haryana, Finance Department.

To

1. All Heads of Departments , Commissioners of Divisions.
2. All Deputy Commissioner & Dub Division Officers ( Civil in Haryana )
3. The Registrar, Punjab & Haryana High Court, Chandigarh.

Dated, Chandigarh, the 22<sup>nd</sup> , August ,2008.

**Subject :- Defined Contributory Pension Scheme of the State Government.**

Sir

I am directed to invite your attention towards Finance Department letter No. 1/1/2004-1 Pension , dated 22-12.2005 on the subject noted above and to say that Government has now notified the Defined Contributory Pension Scheme of the employees appointed on or after 1.1.2006 vide Notification dated 18.8.2008. A copy of this Notification in Hindi & English is enclosed herewith. The Scheme will be applicable to the employees appointed on or after 1.1.2006

2. You are requested to issue instructions to all your subordinate offices to get the FORM-1 filled from all the employees covered under the New Pension Scheme. Thereafter Permanent Pension Account Numbers may be obtained from Accountant General ( A & E) Haryana within one month ( in the month of September, 2008 ) as provided under Para-20 of Notification. The recoveries towards New Pension Scheme may be started from the salary for the month of October, 2008. The arrears of subscription towards New Pension Scheme may be deducted / recovered as per procedure provided vide para-23 of the Notification.

3. You are requested to furnish necessary compliance report to the effect that recovery towards New pension Scheme has been started in respect of all employees appointed on or after 1.1.2006 giving details of employees ( Category-wise) and Permanent Pension Account Number allotted to each employee. This report may be sent to the Finance Department by 30.11.2008 positively.

Yours faithfully,

Under Secretary, finance ( Pension)  
For Financial commissioner and Principal Secretary  
To Government, Haryana, finance Department.

A copy is forwarded to the Secretary, Council of Ministers, Haryana, for information with p\reference to his U.O No. 9/163/2008-2 Cabinet, dated 18<sup>th</sup> August, 2008.

Under Secretary, finance ( Pension)  
For Financial commissioner and Principal Secretary  
To Government, Haryana, finance Department.

To

The Secretary,  
Council of Ministers, Haryana.

U.O No. 1/1/2004- 1 Pension Dated , Chandigarh 22<sup>nd</sup> August ,2008

A Copy is forwarded for information and necessary action

to :-

- 1 All the Financial Commissioners and Principal Secretaries to Government, Haryana.
2. All Administrative Secretaries to Government Haryana.

U.O. No. 1/1/2004 – I Pension Dated, Chandigarh the 22<sup>nd</sup> August, 2008

Endst. No.1/1/2004- I Pension Dated, Chandigarh 22<sup>nd</sup> August, 2008.

A Copy along with 500 spare copies is forwarded to Accountant General ( A & E ) Haryana, Chandigarh for information and necessary action,

Under Secretary, finance ( Pension)  
For Financial commissioner and Principal Secretary  
To Government, Haryana, finance Department.

Enst. No. 1/1/2004- 1 pension , Dated, Chandigarh 22<sup>nd</sup> August, 2008.

A Copy along with 500 spare copies is forwarded to Director, Treasury & Accounts, Haryana, Chadigarh with the request to circulate this Notification among all the Accounts Personnel and Presidents Pensioners Association at District Level.

Under Secretary, finance ( Pension)  
For Financial commissioner and Principal Secretary  
To Government, Haryana, finance Department.

Enst. No. 1/1/2004- 1 pension , Dated, Chandigarh 22<sup>nd</sup> August, 2008.

A Copy is forwarded to the In- Charge , Computer Cell, Finance Department for information and necessary action.

Under Secretary, finance ( Pension)  
For Financial commissioner and Principal Secretary  
To Government, Haryana, finance Department

HARYANA GOVERNMENT

FINANCE DEPARTMENT

NOTIFICATION

The 18<sup>th</sup> August, 2008

No. 1/1/2004 -1 Pension :- In exercise of the powers conferred by the provision to article 309 of the Constitution of India, the Governor of Haryana here by makes the following New Pension Scheme regulating the pension of all Government servants Joining service on or after 1<sup>st</sup> January, 2006, namely :-

**New Pension Scheme**

1. The New Pension Scheme shall be called the Haryana New Pension scheme, 2008
2. The New Pension Scheme shall work on defined contribution basis and shall have two- Tiers viz. Tier -1 and II . Contribution to Tier-1 is mandatory for all Government servants joining Government Service on or after 1st January , 2006
3. In Tier, -1 , Government servant shall have to make a Contribution of 10% his basic Pay + dearness pay and dearness allowance which shall be deducted from his salary bill every month by the Drawing and Disbursing Officers. A matching contribution shall be made by the State Government for each Government Servant who contribution to the scheme.
4. Tier- II of the New Pension Scheme shall not be operational at present and no recoveries shall be made from the salaries of the Government Servants on this account.
5. No. Deduction shall be made towards General Provident Fund contribution from the Government Servants joining the service on or after 1<sup>st</sup> January, 2006, as the General Provident Fund Scheme is not applicable to them.
6. The account of New Pension Scheme shall not be mixed up with General Provident Fund Accounts and their records/ledger accounts shall be independent of General Provident Fund accounts.
7. No withdrawal of any amount shall be allowed from the deposits under Tier-1
8. Accountant General ( Accounts and Entitlement ) shall maintain the accounts for the Contributory Pension Scheme. Permanent Pension Account Number ( PPAN) of the Government servants who join the Contributory Pension Scheme shall be allotted by Accountant General ( Accounts and entitlement ) on receipt of applications from the Heads of the Departments / Heads of officers in Form I.

9. Nomination shall be filled at the time of admission to the New Pension Scheme and shall be revised immediately as and when required ( E.G. getting marriage by subscriber ) and thereafter once in every Five years. Necessary entry to the effect of filling the nomination along with name of nominee (s) shall be noted in the Service Book of the Government servants concerned.
10. Recovery from pay bills of the Government servant shall be made only after obtaining Permanent Pension Account Number from the Accountant General ( accounts and Entitlement ) Haryana.
11. Schedule of recovery ( in pink colour compulsorily ) shall be attached to the pay bill showing the contribution to New Pension Scheme which has been prescribed separately as per Form – II every Drawing and Disbursing Officer shall attach this Schedule with the pay bill
12. Schedule of matching contribution shall also be prepared by Drawing and Disbursing officer as per Form – III( in pink colour compulsorily ) and attached with the pay bill
13. The Government matching contribution in respect of Government servants shall be debited to the following head of account by the Accountant General ( Accounts and Entitlement), Haryana by book adjustment:-

Major Head :	2071- Pension and Other Benefits.
Sub Major Head	01- Civil
Minor Head:	117- Government Contribution for Defined Contribution Pension Scheme
Sub Head :-	99- Defined Contributory Pension Scheme of Haryana
Detail Head :	99- Defined Contributory Pension Scheme
Object Head :	10 – Contributions

14. The amount recovered from the pay bill and matching contribution shall be credited to the following Deposit Head of Account by the Accountant General ( Accounts and Entitlement ), Haryana in respect of Government Servants :-

**K. Deposits and Advance**  
**(a) Deposits bearing Interest**

Major Head :	8342 – other Deposits
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Sub Major Head	51 NA
Minor Head	117-Defined Contribution Pension Scheme for Government Servants
Sub Head	99- Defined Contributory Pension Scheme of Haryana
Detail Head :	99- Government servants Contribution Under Tier -1
Detail Head :	98- Government 's Contribution Under Tier -1
Object Head :-	10- Contributions ( Under Detail Head 99 and 98 as above)

15. The Accountant General ( Accounts and Entitlement) Haryana shall supply a monthly statement (department wise) of the deposits under Head 8342- Other Deposits to the Financial Commissioner & Principal Secretary to Government Haryana , Finance Department ( Pension).
16. The recovery Schedules attached to the pay bills by the Drawing and Disbursing officers shall be sent to the accountant General ( Accounts and Entitlement) Haryana, Chandigarh through Treasury officers every month.
17. The reasons for non-recovery from a Government servant in any month shall be furnished by the Drawing and Disbursing Officer concerned in the recovery Schedule without fail.
18. The Government Contribution and the Government servant contribution shall be adjusted by the Accountant General every month by book adjustment and credited to Head of account 8342- 51-11-99-99-10 and 8342-51-11-99-98-10.
19. Accountant General ( Accounts and Entitlement) Haryana shall issue annual statement of the deposit of each individual account holder after allowing interest there on at the rate decided by the State Government. The interest amount shall be debited to the following Head :-

Major Head	2049 – Interest Payments
Sub Major Head	03- Interest on Small Savings
Minor Head	117- Interest on Defined Contribution Pension Scheme
Sub Head	99- Interest on Defined Contributory Pension Scheme
Detail Head	99- Interest on Contributions Under Tier -1
Object Head	25- Interest

20. Heads of the Department / Heads of offices shall get the Permanent Pension Account Number from the Accountant General (Accounts and Entitlement) Haryana for all the new Government servants who have already joined the Government service on or after 1<sup>st</sup> January, 2006, within a month from the date of issue of this notification. New Government servants who join service shall be admitted to this scheme compulsorily by the Heads of the Department/ Heads of offices by promptly applying for allotment of the Permanent Pension Account Number to the Accountant General (Accounts and Entitlement) within a month from the date of joining of the Service.
21. The Permanent Pension Account Number Allotted by the Accountant General (Accounts and Entitlement) for Joining the New Pension Scheme shall be entered on the first page of Service Book with necessary attestation.
22. Recovery of contribution under Tier-I may be started from the pay bill of the Government servant immediately after obtaining Permanent Pension Account Number from Accountant General (Accounts and Entitlement) Haryana.
23. Arrears of subscription to the Contributory Pension Scheme from 1<sup>st</sup> 2006 to the month of allotment of Permanent Pension Account Number shall be deducted from the new Government servants who have already joined on or after 1<sup>st</sup> January, 2006, alongwith current month subscription i.e. one subscription for current month and one additional for subscription in arrear.
24. Correct name of Government servant and his permanent pension Account Number shall be mentioned in recovery Schedule by Drawing and Disbursing Officer.
25. Head of Department / Head of office shall get reconciliation of recovery with Accountant General (Accounts and Entitlement) Haryana on half yearly basis.